

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 516/93  
T.A. No.

DATE OF DECISION 14-10-1993

Mr. Pravinkumar Bhatt Petitioner

Mr. Sunil Shah Advocate for the Petitioner(s)

Versus

Kendriya Vidyalay Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Mr. Pravinkumar M. Bhatt  
Kendriya Vidyalay  
I.O.C. Colony, Viramgam  
Dist. Ahmedabad.

Applicant

Advocate Mr. Sunil Shah

Versus

1. Principal  
Kendriya Vidyalay  
I.O.C. Colony, Viramgam  
Dist. Ahmedabad.
2. The Assistant Commissioner  
Kendriya Vidyalay Sangathan  
(Ahmedabad Region) Gandhinagar
3. Union of India  
Notice to be served  
Through : Deputy Commissioner (P)  
Kendriya Vidyalay Sangathan  
18 Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.

Respondents

Advocate Mr. Akil Kureshi

ORAL JUDGEMENT

In

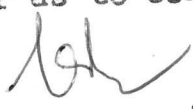
O.A. 516 of 1993


Date: 14-10-1993

Per Hon'ble Shri N.B. Patel Vice Chairman.

Reply taken on record. Mr. Sunil Shah, learned advocate for the applicant, states that the present O.A. may be outside the purview of the jurisdiction of this Tribunal. He, therefore, seeks permission to withdraw this application so as to enable him to file appropriate proceedings before

appropriate forum. Permission granted with liberty as  
prayed for. Application stands disposed of as withdrawn.  
No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman.

\*AS.